

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member**

**Date of Order: 11.7.2012**

**Petition No. 183/TT/2011**

**IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for (a) Combined Assets of Tirunelveli-Edmon 400 kV D/C line; 2 nos. switchable line reactors at Udumaplet S/S and Cochin (Muvattapuzha)- Trichur 400 kV D/C Quad line and (b) Combined Assets of 315 MVA, 400/220 kV, ICT-I&II, ICT-I along with downstream system and ICT-II at Cochin for the period from 1.1.2012 to 31.3.2014 under Kudankulam for ATS in Southern Region the period 2009-14 block.

**Petition No. 63/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from date of commercial operation to 31.3.2014 for Tuticorin JV- Madurai 400 kV D/C (Quad Conductor) line and extension of 400/220 kV Madurai sub-station under Tuticorin JV TPS in Southern Region.

**Petition No. 65/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of Neelamangala-Somanhalli, 400 kV D/C line at Bidadi with

1X63 MVAR bus reactor; and (b) 2X500 MVA ICT's with associated bay and equipments along with downstream network at Bidadi GIS S/S under System Strengthening-X in Southern Region grid.

**Petition No. 81/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for 1 no. 400 kV 63 MVAR line reactor at Cochin from date of commercial operation to 31.3.2014 under Kudankulam ATS in Southern Region for tariff block 2009-14 period.

**Petition No. 88/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of 400 kV S/C Neelmangal-Hoody transmission line, LILO of 400 kV S/C Somanhally-Hoody transmission line at Yelahanka with 1X63 MVAR 420 kV bus reactor at Yelahanka GIS S/S (b) 400/220 kV, 2X500 MVA ICT along with associated bays and 220 kV downstream system at Yelahanka under System Strengthening-XII in Southern Regional grid.

**Petition No. 105/TT/2012**

**IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) Kalpakkam PFBR-Sirucheri, 230 kV D/C line; (b) Kalpakkam PFBR-Arani, 230 kV D/C line; and (c) Kalpakkam PFBR-Kanchipuram, 230 kV D/C line under transmission system association with Kalpakkam PFBR (500 MW) in Southern Region.

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff for 2 nos. of 220 kV bays at Trivandrum from date of commercial operation to 31.3.2014 period in Southern Region for tariff block 2009-14 period.

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2009 for determination of provisional transmission tariff from anticipated date of commercial operation to 31.3.2014 for (a) LILO of both circuits of Udumalpet-Madakathara (North Trichur) 400 kV D/C line at Chulliar (Palakkad); 400 kV sub-station (new) and 1X63 MVAR bus reactor along with associated bays and (b) 2X315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S along with associated bays and 220 kV downstream system under System Strengthening-XI in Southern Regional grid.

**AND  
IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon

...**Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Generation and Distribution Corporation, Chennai
5. Electricity Department, Goa
6. Electricity Department, Pondicherry
7. Eastern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh

10. Northern Power Distribution Company of Andhra Pradesh Ltd, Andhra Pradesh
  11. Bangalore Electricity Supply Company Limited, Karnataka
  12. Gulbarga Electricity Supply Company Limited, Karnataka
  13. Hubli Electricity Supply Company Limited, Karnataka
  14. MESCOM Corporate office, Karnataka
  15. Chamundeswari Electricity Supply Company Limited, Karnataka
  16. Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, Tamil Nadu
- ..Respondents**

### **CORRIGENDUM**

The following sentence be added at the end of Para 6 of the order dated 29.3.2012:

"The transmission charges of Kalpakkam PFBR – Sirucher, D/C 230 kV Line from the date of commercial operation till the scheduled date of completion shall be borne by Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) in accordance with the Annexure-I to the Indemnification Agreement, dated 9.9.2008 between BHAVINI and Power Grid Corporation India Limited."

2. The order dated 29.3.2012 remains unaltered in all other aspects.

Sd/-  
**(M. Deena Dayalan)**  
Member

Sd/-  
**(V.S. Verma)**  
Member

Sd/-  
**(S. Jayaraman)**  
Member

Sd/-  
**(Dr. Pramod Deo)**  
Chairperson